



2026:AHC:45866

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 927 of 2026

Makhmal And Another

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Ravi Ratn Kumar Sinha
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"A. Issue a writ order or direction in the nature of mandamus directing the respondent no.2 Assistant Consolidation Officer, Devband, District Saharanpur to decide the petitioners' objection under section 9Ka (2) U.P.C.H. Act regarding Khata No. 38, 41, 44, 45, 55, 57, 76, 180 Village- at Chandena Koli, Nagarl, Tehsil- Devband, District Saharanpur, within stipulated period as fixed by this Hon'ble Court.

B. Issue a writ order or direction in the nature of mandamus directing the concerned respondents not to distribute the Form-23, till deciding the petitioners' objection of U.P.C.H.Act, under section 9 (2) (Ka) pending before respondent no.2."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.

4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties, expeditiously, as early as possible from the date

of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

February 27, 2026
VR

(Dinesh Pathak,J.)